

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1071  
ANSWERED ON:14.07.2004  
DISPLAY OF CONTENTS LABEL  
Khair Shri Chandrakant Bhaurao

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government is aware that majority of the carbonated drinks do not display contents label on the bottles/packs;
- (b) if so, the details thereof; and
- (c) the steps taken/proposed to be taken in this regard?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS)

(a) to (c) No specific information has been received in the Ministry of Health and Family welfare alleging non-display of contents label on the bottles/packs of carbonated drinks. Under the provisions of the Prevention of Food Adulteration Act, 1954 and the Rules made thereunder, it is mandatory to display contents on the label of every package of food including bottle/packs of carbonated water. The Prevention of Food Adulteration Act, 1954 (PFA Act, 1954) and the rules made thereunder are enforced by the State/U.T. Governments within their respective State/Union Territory.

Non-compliance of the provisions of the PFA Act, 1954 and rules made there under attract the penal provisions of the said Act. The Food (Health) Authorities of the States/U.T. Governments have been requested from time to time to enforce the provisions of the PFA Act and Rules strictly.